



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.61/00314/2020  
MA 61/490/2020 & 61/491/2020**

This the 19<sup>th</sup> day of February, 2021

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Anand Mathur, Member (A)**

Mr Subhash Chander S/o Sh. Sansar Chand, R/o VPO Shama Chack, Tehsil and District Jammu, age 31 years.

.....Applicant  
(None present)

**Versus**

State of Jammu and Kashmir through its Chief Secretary, Civil Secretariat, Jammu. and 04 Others.

..... Respondents  
(Mr. Amit Gupta, A.A.G.)

**O R D E R (ORAL)****Hon'ble Mr. Anand Mathur, Member (A)**

Despite sending the link to learned counsel for the applicant for joining the video conference for hearing the matter by this Tribunal, yet he has not joined the video conference today.

2. On the previous dates, i.e. 26.10.2020 & 15.02.2021, nobody joined the video conference on behalf of the applicant and the case was listed for today for appearance of the applicant and yet nobody is present on behalf of the applicant through video conference. It seems that the applicant has lost interest in pursuing the matter. Accordingly, T.A. is dismissed in default for non-appearance on the part of the applicant.

**(Anand Mathur)  
Member (A)**

**(Rakesh Sagar Jain)  
Member (J)**

SS/-